

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/TT/2017

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block of five combined assets under ERSS-IV project in Eastern Region.

Date of Hearing : 15.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited and 5 others

Parties present : Shri B. Dash, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the tariff for the assets covered in the instant petition for 2009-14 period was allowed vide order dated 6.1.2015 in Petition No. 206/TT/2012. He submitted that the Commission in Petition No. 38/TT/2017 has set up a Committee under the Chairmanship of the Chief (Engineering) of the Commission to assess the requirement of regional spares including bus reactors, line reactors, ICTs, etc., present availability and other related issues. He submitted that Assets II and IV at Malda and Birpara Sub-stations have replaced the old transformers and the old transformers are used as spares. As per the directions of the Commission, the details of the decapitalisation have already been submitted. He requested not to decapitalise the old transformers, which are used as spares, till the Commission finalizes the norms based on the comprehensive report on the requirement of spare bus reactors, line reactors, ICTs and related equipment in different regions of the country. He submitted that the cut-off date for the instant asset was 31.3.2016 and the additional capital expenditure incurred after the cut-off date may be allowed under Regulation 14(2)(iv) of the 2014 Tariff Regulations.



2. The Commission directed the petitioner to clarify the differences in the Original Book Value of the old assets mentioned in Form-10B and at page 10 in the original petition on affidavit with an advance copy to the respondents by 5.4.2018.

3. The Commission further directed the respondents to file their reply by 27.4.2018 and the petitioner to file rejoinder, if any, by 10.5.2018. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted and also to list the matter on 19.6.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

